

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 248 OF 2018

Dated : 22nd January, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Abhijeet Ferrotech Limited **Appellant(s)**
Versus
Andhra Pradesh Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent (s) : ----

ORDER

The learned counsel, Mr. Hemant Singh, appearing for the Appellant submitted that, the Respondent Nos.1 and 2, though served, are unrepresented. Therefore, he may kindly be permitted to take a fresh notice and serve afresh to the Respondents.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

The Respondent Nos.1 and 2, though served, are unrepresented despite of having been given the opportunity twice to present themselves in person or through their counsel before this Court.

Registry is directed to issue a fresh notice to the Respondents. Dasti, in addition, is again permitted.

The counsel for the Appellant is also permitted to take notice and serve afresh to the Respondents.

List the matter on **07.02.2019**.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member